

Central Administrative Tribunal
Principal Bench, New Delhi.

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CR-71/96 in
O.A-446A/92

New Delhi this the 27th Day of March, 1996.

Hon'ble Sh. A.V. Haridasan, Vice-Chairman (J)
Hon'ble Sh. B.K. Singh, Member (A)

Shri K.C. Negi,
S/o Sh. Saman Dharji,
R/o 526-B, Sector-III, R.K. Puram,
New Delhi. Petitioner
(through Sh. T.C. Aggarwal, advocate)

versus

Shri S. Gopalani,
Secretary to the Govt. of India,
Ministry of Information &
Broadcasting, Shashtri Bhavan,
New Delhi-110001. Respondent

ORDER (ORAL)
delivered by Hon'ble Sh. A.V. Haridasan, V.C. (J)

Heard the learned counsel for the
petitioner and perused the contempt petition.
In O.A. No. 446A/92 the Tribunal in its order dt.
22.12.94 have observed that if the applicants worked
as FPOs from 1.1.1973 against any of the 135 posts
of FPOs which were given the upgraded scales from
that date in consideration of the duties and
responsibilities attached to the post, in accordance
with the recommendations of the Third Pay
Commission, which were accepted by the Government
of India, then the two applicants would be

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entitled to the upgraded scales of pay from 1.1.1973, together with arrears. By the order dated 26.5.1995, Sh. K.C. Negi, the petitioner as also Sh. Gopal Prasad have been allowed the benefit of revised pay of FPO in the pay scale of Rs.650-1200/- with effect from 1.1.1973 "as long as they worked as FPOs", and the arrears of pay which accrue as a result of their re-fixation of pay to be paid at an early date. The order dt. 26.5.95 itself shows that the directions of the Tribunal given in its judgement dt. 22.12.94 have been scrupulously followed by the respondents and there is no reason to take any action for contempt against the respondents. The contempt petition is, therefore, dismissed. However, if the petitioner feels that he is entitled to ^{consequential} benefits of arrears in the next higher post, it is open for him to seek appropriate relief in the department.

(B.K. SINGH)
M(A)

(A.V. HARIDASAN)
V.C.(J)

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